

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 123 of 2011 &  
I.A. Nos. 199 & 200 of 2011**

**Dated : 2<sup>nd</sup> November, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd. ....Appellant (s)  
Versus**

**Powergrid Corporation of India Limited & Ors. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Pradeep Misra  
Counsel for the Respondent(s): Ms. Swapna Seshadri for r.1

**ORDER**

Ms. Swapna Seshadri, the learned counsel submits that she is filing Vakalatnama on behalf of Respondent No.1 by tomorrow. She seeks some time to file the reply. Accordingly, she is permitted to file the reply on or before 05.12.2011 after serving copy on the other side.

Post the matter on **13.12.2011.**

**(V. J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

TS/KS